

COUNCIL OF GOVERNOR GENERAL
OF
INDIA

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ABSTRACT OF PROCEEDINGS

COUNCIL OF THE GOVERNOR GENERAL OF INDIA

LAWS AND REGULATIONS.

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Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Simla on Wednesday, the 5th June 1867.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, *presiding*.

His Excellency the Commander-in-Chief, G. C. S. I., K. C. B.

The Hon'ble H. Sumner Maine.

The Hon'ble G. Noble Taylor.

The Right Hon'ble W. N. Massey.

The Hon'ble Major-General Sir H. M. Durand, C. B., K. C. S. I.

The Hon'ble Sir George Yule, C. B., K. C. S. I.

The Hon'ble John Strachey.

The Hon'ble MR. STRACHEY took the oath of allegiance, and the oath that he would faithfully discharge the duties of his office.

CURRENCY ACT AMENDMENT BILL.

The Right Hon'ble MR. MASSEY introduced the Bill to amend Act XIX of 1861 (to provide for a Government Paper Currency), and moved that it be referred to a Select Committee with instructions to report in a week. He said that he had already explained that, under the Currency Act, Government promissory notes not issued in the presidency towns were payable only at the place where they were issued, and at the chief town of the presidency within which such place was situated. The present Bill proposed to remove this restriction, which had proved inconvenient, and to accommodate the provisions of the law to the exigencies of trade and commerce. The Bill accordingly empowered the Governor General in Council to transfer, for the purposes of the encashment of notes, any place of issue from one presidency to another. He had explained that the Bill had been suggested by the case of Nagpore, the course of whose trade was now almost exclusively directed to Bombay. The Nagpore traders were desirous of availing themselves of the facilities afforded by Government notes, but were precluded from doing so by the circumstance that the notes obtainable at Nagpore could be cashed only there and at

Calcutta. Should the Bill become law, it would, in the first instance at all events, be brought into operation only so far as regarded Nagpore.

The Motion was put and agreed to.

The following Select Committee was named—

On the Bill to amend Act XIX of 1861 (to provide for a Government Paper Currency)—The Hon'ble Messrs. Maine and Strachey and the Mover.

The Council adjourned till the 12th June 1867.

SIMLA, }
The 5th June 1867. }

WHITLEY STOKES,
Asst. Secy. to the Govt. of India,
Home Department (Legislative).